

PROPERTY RETURN FOR THE YEAR 2010
(as on 01.01.2011)

1. Name of the officer J. N. TIKKU
2. Service to which officer belongs ICLS
3. Present post held Joint Director (e-governance cell)
4. Present pay (Basic, Rs 37000) + Grade pay Rs 8700
5. Office Ministry of Corporate Affairs
(Head Quarters)

Property details: -

6. Description of the property
7. Precise location (full address)
8. Area of land in case of landed property
9. Nature of land (state whether residential/ agricultural etc.)
10. Extent of interest
11. If not in own name, state in whose name and relationship with Govt. servant.
12. Date of acquisition
13. How acquired (whether by purchase, lease, mortgage, inheritance, gift or otherwise, name address, connection with Govt. servants and other details of person from whom acquired etc. be given) (See note below)
14. Value of the property (See note below)
15. Particulars of sanction of prescribed authority; if any.
16. Total annual income from the property.
17. Any other details

"No-Change as intimated last year"

Just for further information, as my house was blasted in the year 1970 in Srinagar during my stay there as ROC J&K (Ancestral property in addition to the above there were number of property in the State of J&K at Srinagar (Kashmir) which is still undivided amongst our brothers, though our revered father has left for heavenly abode (Just a year back) and now we are trying to ascertain the property left out will be divided as per will or otherwise, which includes the property of a garden which was given to someone to look after the fruits etc but he sold it false to one to another etc. and the number of buyer + seller care to to make them to.

Further as and when the sale or the division of the property will be done and the portion to my name will be duly intimated to the Ministry

370/vig.
4/02/2011

Date: New Delhi
Place: 31-01-2011


(Signature)

J. N. TIKKU
Jt. Director.